

**BILL NO. 4 OF 1999**

**THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE  
NATIONAL CAPITAL TERRITORY OF DELHI  
(SALARIES, ALLOWANCES, PENSIONS, ETC.)  
(AMENDMENT) BILL, 1999**

*(As passed by the Legislative Assembly of the  
National Capital Territory of Delhi on 8th September, 1999)*

(To be Published In The Part IV of Delhi Gazette Extraordinary)

Government of National Capital Territory of Delhi  
(Department of Law, Justice & Legislative Affairs)  
5-Sham Nath Marg, Delhi-110054.

No.F.14(20)/95-99/LA/

Dated: January, 2000

NOTIFICATION

No.F.14(20)/95-99/LA - In exercise of the powers conferred by Sub-section (2) of section 1 of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pensions etc.) (Amendment) Act, 1999 (Delhi Act No.10 of 1999), the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the 1st January, 2000 as the date from which the aforesaid Act shall be deemed to have come into force.

By order and in the name of the  
Lieutenant Governor of the National  
Capital Territory of Delhi.

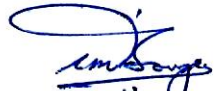
(R.T.L.D' SOUZA)  
Under Secretary( L.A.)

Dated 4 January, 2000

No.F.14(20)/95-99/LA/7

Copy to:-

1. The Secretary(GAD), Govt. of NCT of Delhi with one spare copy for its publication in the Delhi Gazette Part IV extraordinary of today's date.
2. Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.
3. Secretary to L.G., Raj Niwas, Delhi.
4. Secretary to Chief Minister, Old Sectt.m Delhi.
5. Secretary, Delhi Vidhan Sabha, Old Sectt., Delhi.
6. Dy. Secretary(GAD), Govt. of NCT of Delhi
7. Guard file.

  
(R.T.L.D' SOUZA)  
Under Secretary( L.A.)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)  
5-SHAM NATH MARG, DELHI-110054.

No.F.14(20)/95-99/LA/

Dated

To

The Addl. Secretary(GAD/Coord.),  
Govt. of N.C.T. of Delhi,  
5, Sham Nath Marg,  
Delhi-110054.

Sub: Gazette Notification of "The Members of the Legislative  
Assembly of the National Capital Territory of Delhi  
(Salaries, Allowances, Pension etc.)(Amendment)  
Act, 1999.  
(Act No. 10 of 1999)

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Sir,

I am directed to forward herewith two copies of the  
above Notification(English and Hindi version) for notification  
in Delhi Gazette (Part-IV) Extraordinary. It is requested  
that at least 10 copies of the same may be sent to this  
Department as soon as it is received from the press.

Yours faithfully,

Encl: As above.

(R.T.L. D'SOUZA)  
Under Secretary( L.A. )

No.F.14(20)/95-99/LA/552

Dated 17-12-99

Copy forwarded for information and necessary action  
with the above notification to:-

1. Secretary to Lt. Governor.
2. Secretary to Chief Minister, Govt. of N.C.T. of Delhi,  
Old Sectt., Delhi-54.
3. Secretary(L.A.), Delhi Legislative Assembly, Old Sectt.,  
Delhi-110054.

  
(R.T.L. D'SOUZA)  
Under Secretary (L.A.)



(To be Published in Part IV of Delhi Gazette Extraordinary)  
Government of National Capital Territory of Delhi,  
(Law, Justice & Legislative Affairs Department)  
5-Sham Nath Marg, Delhi-110054.

No.F.14(20)/95-99/LA/ 552

Dated 17 December, 1999

The following Act of the Legislative Assembly received the assent of the President on 10.12.1999 and is hereby published for general information.

The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) (Act, 1999. (Delhi Act No.10 of 1999).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 8th September, 1999).

AN

ACT

further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1994.

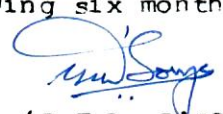
Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Fiftieth year of the Republic of India as follows:-

1. Short Title and Commencement:-(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) Act, 1999.  
(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint
2. Amendment of Section 9.- In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pensions, etc.) Act, 1994 (Delhi Act 6 of 1995), in section 9, for sub-section (1), the following shall be substituted, namely:-  
"(1) There shall be paid a pension per mensem at the rate specified below, to every person who has served as a Member:-

Rate of Pension

<u>Period</u>	<u>Rate of Pension per mensem</u>
For any period below two years	Rupees five hundred only
For two years in the aggregate	Rupees seven hundred fifty only
For three years in the aggregate	Rupees eleven hundred only.
For four years in the aggregate	Rupees fourteen hundred only.
For five years in the aggregate	Rupees fourteen hundred only.

Provided that where any person has served as Member for a period exceeding five years there shall be paid to him an additional pension of two hundred and fifty rupees per mensem for every year or part thereof, exceeding six months, in excess of five years.'

  
(R.T.L. D'SOUZA)  
Under Secretary (L.A.)

5-शाहमनाथ मार्ग, दिल्ली-110054.

राष्ट्रपति की दिनांक 10.12.99 को मिली अनुमति के पश्चात् विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनताधारण के रूपमार्ग प्रकाशित किया जा रहा है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य, पेटन, मत्तो एवं पेशान जादि  
संशोधन अधिनियम, 1999. दिल्ली अधिनियम संख्या: 10 वर्ष, 1999.

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## अधिनियम

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य, पेशान जाति  
अधिनियम, 1994 में जागे संगठन हेतु ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा भारतीय गणतंत्र के 50 वें वर्ष में निम्न प्रकार से आयोजित :-

1. संक्षिप्त शीर्षक एवं प्रारम्भ. — १।१ छत्ते राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार विधानसभा सदस्य वेतन, भत्ते, पेंशन आदि संशोधन अधिनियम, १९९९ कहा जायेगा।

४२। यह सरकारों राज्यत्र में राज्यपाल द्वारा निश्चित तिथि से लागू होगा ।

2. धारा 9 का संशोधन.— राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य क्षेत्र, मन्त्र, पेशान आदि अधिनियम, 1994 1995 का दिल्ली अधिनियम 6 में धारा 9 में उपधारा 1 के स्थान पर निम्नलिखित को प्रतिस्थापित किया जायेगा, अर्थात् :-

जो कोई व्यक्ति सदस्य के रूप में सेवा करेगा उसे प्रतिमात निम्नलिखित दर से पेंशन प्रदान की जायेगी :-

पेंशन की दर

<u>अवधि</u>	<u>प्रतिमास पैमाने पर</u>
दो वर्ष से कम अवधि	500/- रुपये
कुल दो वर्ष के लिए	750/- रुपये
कुल तीन वर्ष के लिए	1100/- रुपये
कुल पांच वर्ष के लिए	1400/- रुपये
कुल पाँच वर्ष के लिए	1400/- रुपये

जहाँ कोई व्यक्ति सदस्य के रूप में 5 वर्ष से अधिक सेवा कर चुका है उसे प्रत्येक वर्ष के लिए अतिरिक्त 250/- रुपये प्रतिमास दिये जायेंगे। 1 जत सदस्य को सेवा 6 महीने से अधिक होगी उसे देवान के लिए एक वर्ष माना जायेगा।

॥ आर.टी.के.वि.सू. ॥  
अथ तद्विषयविधायकाय ॥